01 Master Canteen and 08 Subsidiary Canteens are functioning in the Shimla District. All serving/retired CAPF personnel and their families can avail CPC facilities from any CPC.

## Communal riots in the country

386. SHRI D. RAJA:

Written Answers to

SHRI M.P. ACHUTHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the communal riots that took place in the country during the current year;
- (b) the reasons for each one of them, the number of people killed/injured in each case; and
- the measures taken to bring the situation under control and solve the (c) problems?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per available information, during the current year upto October, 2014, 561 incidents of communal violence have been reported in the country in which 90 persons were killed and 1688 persons were injured.

These incidents are reported to be attributed to religious factors, gender related issues, land and property disputes and other miscellaneous issues.

'Police' and 'Public Order' are State subjects as per the provisions of the Constitution of India and the State Governments are primarily responsible for maintaining law and order and taking action under existing laws. However, the Central Government assists the State Governments/Union Territory Administrations in a number of ways like sharing of intelligence, sending alert messages, providing Central Armed Police Forces including the composite Rapid Action Force, created specifically to deal with the communal situation to the State Governments on specific request and in the modernization of State Police Forces. In addition, advisories are also sent from time to time on important developments having bearing on communal harmony. The Communal Harmony Guidelines circulated to the States and Union Territories in 2008 delineate steps to be taken to prevent communal violence and steps to be taken to restore peace & order in case of outbreak of communal violence. The activities of all organizations having a bearing on communal harmony in the country are under constant watch of law enforcement agencies and requisite legal action is taken, wherever necessary.